

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:991
ANSWERED ON:10.07.2009
DDA HOUSING SCAM
Kumar Shri Vishwa Mohan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has extended the term of the Committee which is investigating the Delhi Development Authority (DDA) Housing Scam, 2008.
- (b) if so, the details thereof;
- (c) if not, the reasons for delay in making the report public;
- (d) whether the Committee has found any person guilty of irregularities;
- (e) if so, the details thereof; and
- (f) the action initiated / being initiated by the Government against guilty persons

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (f): An Internal Committee was constituted on 06.01.2009 by Delhi Development Authority (DDA) to look into the whole process of allotment of flats and alleged irregularities under DDA Housing Scheme 2008. The Committee was chaired by Finance Member, DDA and Deputy Chief Legal Adviser and Director (Vigilance) of DDA as Members. The Committee has submitted its Report on 19.02.2009 to DDA.

The Committee inter-alia concluded that the whole process of scrutiny of applications, randomization as well as result of the draw do not suffer from any aberration. The process is absolutely foolproof and no lapses have been found by the Committee in the whole process.

The Economic Offences Wing (EOW) of Delhi Police has registered a FIR on 09.01.2009 regarding alleged irregularities under various Sections of IPC and investigating the matter. The further action is subject to the outcome of the on-going investigation of the EOW.